

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20085/2017

(Arising out of impugned final judgment and order dated 15-03-2017
in MACAP No. 25/2015 passed by the High Court of Tripura At
Agarthala)

NATIONAL INSURANCE CO. LTD.

Petitioner(s)

VERSUS

ASHALATA BHOWMIK & ORS.

Respondent(s)

Date : 05-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. K.K. Bhat, Adv.

For Mr. Ranjan Kumar Pandey, AOR

For Respondent(s)

Ms. Nidhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Hearing concluded.

Judgment reserved.

(SUKHBIR PAUL KAUR)
AR CUM PS(RENUKA SADANA)
ASST.REGISTRARBook referred :-

(2013) 1 SCC 731